

In the Central Administrative Tribunal
Principal Bench: New Delhi

(8)

OA No.799/88

Date of decision: 20.11.1992.

Shri Sudhir Kumar Chawla ...Petitioner

Versus

Union of India through the
Chairman, Excise and Customs,
North Block, New Delhi & Another ...Respondents

Coram: -

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioner : None

For the respondents : Shri M.L. Verma, Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner. Shri M.L. Verma, learned counsel appeared for the respondents. We have perused the records of the case and heard the learned counsel for the respondents. The order of suspension was kept in abeyance and the petitioner was directed to be reinstated in service by order dated 16.9.1988. The said order is in force till today. In the circumstances, maintenance of the order of suspension does not serve any purpose. Hence the order of suspension stands quashed.

2. So far as the other relief is concerned, it is for a direction not to initiate the proposed disciplinary proceedings. We would not be justified in giving such a direction, as the question as to whether disciplinary proceedings should be initiated or not depends on the facts and circumstances of the case.

3. With the aforesaid direction this O.A. stands disposed of. No costs.

Shukla
(I.K. Rasgotra)
Member(A)

Malimath
(V.S. Malimath)
Chairman